

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 741/2019

Kapil Sagar

..... Applicant

Versus

State of Haryana

... Respondent

**Report of District Magistrate, Palwal in compliance of order dated
25-09-2019.**

1. That the present report is being filed in compliance of the directions made by Hon'ble National Green Tribunal, Principal Bench, by its order dated 25-09-2019 in which the undersigned was directed to look into the matter and to take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months.

2. That the undersigned personally came to know after receiving the copy of above-mentioned order passed by your goodself accompanied with a hand written application of applicant Sh. Kapil Sagar resident of Meghpur village, District Palwal, on 11-11-2019 at D.C. Office, Palwal. Our official on 20-11-2019 asked the complainant through phone to provide a copy of original complaint/OA No. 741/2019 filed by him before the Hon'ble National Green Tribunal, then he personally came to our office on 22.11.2019 but inspite of giving copy of the said complaint/OA No. 741/2019 he provided the copies of two-three other complaints/OA filed by residence of village Meghpur before the Hon'ble Tribunal in which according to him same issues were raised as in the complaint filed by him. Our Officials sent an e-mail to the e-mail id of the Hon'ble Tribunal with request to provide us the copy of



complaint/OA 741/2019 but till date we have not received any reply of such e-mail. After failing to get the copy of OA No. 741/2019 undersigned directed to officials to make a report and take further action on the basis of order passed by the Hon'ble Tribunal and on oral representation made by complainant/applicant Sh. Kapil Sagar at D.C office. Thereafter prompt actions were taken to get this matter properly addressed without obtaining the copy of original application 741/2019 from applicant Sh. Kapil Sagar. Subordinate officers were directed to inquire into the matter and to prepare reports and present the same reports before undersigned. Further, a meeting was organized on 20-11-2019 wherein the officials submitted their oral representations about the matter in hand. However, on inquiry it was found that a mail was forwarded to this office by Hon'ble Tribunal on 30.10.2019 but without the copy of complaint. Why the office did not put up that is being inquired into and action would be taken against the delinquents.

3. That as per order dated 25-09-2019 and representation of the complainant in the case in hand the main grievance is, that Municipal Council, Palwal is making encroachment by dumping garbage on land reserved for johar, khasra No. 27, Rakba 4-0, situated in village Meghpur, District Palwal. That Municipal Council, Palwal has converted the said pond into a dumping station and it is a huge threat to the environment and people of village Meghpur. That people of this village are also suffering from many diseases due to this dumping station.

4. That Tehsildar, Palwal by his report Memo No. 2037 dated 21-11-2019 informed the undersigned that as per report taken from Patwari Khasra No. 27, Rakba 4-0 gair mumkin Johar is properly demarcated



vide Annexure R1, R2 . That the said khasra no. 27 is surrounded by khasra mustil no. 16, killa no. 9/3 (1-13), 10(7-10), 11(7-10), 12(2-8), 19(0-1), 20(6-13), 21(3-15) and mustil no. 17 kill no. 6(6-0), 14/2(1-0), 15(8-0), 16(4-0), 17/1(5-1), 24/2(0-17), 25/2(6-9) and mustil no. 20 killa no. 5/2(0-7) and mustil no. 21 killa no. 1/1(0-11) total Rakba 61-15, Municipal Council, Palwal uses as dumping zone only the surrounding area of khasra no. 27 Rakba 4-0. No dumping activity is being carried out in khasra no. 27 by Municipal Council, Palwal, the area is demarcated and reserved for the Johar vide Annexure-R2 As per revenue records of 2015-16 Khasra mustil no. 16, killa no. 9/3, 10, 11, 12, 20 Gair mumkin Charagah/pasture and mustil no. 16, killa no. 19 and mustil no. 17, kill no. 6, 14/2, 15, 16, 17/1, 24/2, 25/2 gair mumkin and mustil no. 20, killa no. 5/2 and mustil no. 21, killa no. 1/1 in khanakashat are entered as chahi in records.

5. That Executive Officer of Municipal Council, Palwal has by his report Memo No. 4423, dated 21-11-2019, apprised the undersigned that the below mentioned numbers of land are situated within the territorial limits of ward no. 27 of Meghpur area of Municipal Council, Palwal.

Khasra No./Mustil No. 16, killa no. 9/2(2-2) gair mumkin for Hadda Rori, 9/2(2-0) Gair mumkin for tannery, 10(7-10) Gair mumkin Pasture, 11(7-10) Gair Mumkin Pasture, 12(2-8) Gair Mumkin Pasture, 19(0-1) Gair Mumkin Gait, 15(8-0) Gair Mumkin Gait, 16(4-0) Gair mumkin Gait, 17/1(5-1) Gair mumkin Gait, 24/2 (0-17) Gair mumkin Gait, 25/2(6-9) Gair mumkin Gait, 20 killa no. 5/2(0-7) Chahi, mustil no. 21, kill no. 1/1(0-11) Chahi, Khasra No. 26(2-0) Gair mumkin Cremation Ground.



That the khasra no. 27, Rakba 4-0 which is in issue under complaint filed before Hon'ble NGT, is a Johar. It is properly demarcated and neither any encroachment nor any dumping activity is being carried out by Municipal Council, Palwal on this land.

It is clear from the aforesaid reports that khasra no. 27 which is reserved land for Johar/pond is not subject to any encroachment by Municipal Council, Palwal, the same is properly demarcated and Municipal Council, Palwal does not use it as dumping station vide Annexure R3 .

6. That aforesaid land has been subject matter of many cases against State/Municipal Council, Palwal wherein the same issues were raised by the plaintiff/complainant/applicant as in the case in land. The main cases are; **(1) Giriraj Singh Vs Municipal Council, Palwal;** **(2) SND Public School, Palwal Vs. State of Haryana;** **(3) Dharam Chand Vs State of Haryana.**

In **Giriraj Singh vs State of Haryana** (civil suit no. 60 of 2017) in the Hon'ble Court of Ld. Civil Judge (JD), Palwal Sh. Gaurav Khatana, the same issues as in the case in hand were raised and the Ld. Civil Judge by his order dated 27-02-2018 dismissed the suit instituted by plaintiff and held:

“that the plaintiff have failed to prove through cogent evidence that the present defendant is unlawfully and illegally dumping garbage near the village pond and the same is causing serious health hazard and is also creating pollution”.



Tribunal held that the submission made by respondent counsel that issue raised in the present original application squarely covered by the orders in O.A No. 96/2017 on 19.04.2018 & 29.08.2018 (Annexure-R7) has not been objected by learned council for applicant seeking instructions in this regards. Further the original application No. 348/2019 is decided on the self same reason given in the case of SND Public School Palwal (96/2017) and OA No. 348/2019 is disposed of with, no order as to cost. The issues raised by applicant Dharam Chand in such O.A were identical as raised in the present OA No. 741 of 2019 vide copy of complaint/OA No. 348/2019 Annexure R-5 .

7. That it is clear from above mentioned facts that the pond's land has been earmarked and secured and no dumping is reported on it. However, Municipal Council, Palwal is dumping municipal waste near it and that issue is under active consideration of this Hon'ble Tribunal in a separate case as mentioned above. Serious efforts are being made to treat the Municipal waste which shall provide long lasting solution. Therefore, in the light of above facts it is respectfully prayed that the present complaint may kindly be dismissed in the interest of Justice and oblige.

Palwal

Date: 28-11-19


District Magistrate,
Palwal.

-:Verification:-

Verified That para no. 01 to 07 are true and correct to the best of my knowledge based on official records and nothing has been concealed therein verified at Palwal on date.

Place:- Palwal

Date:- 28-11-2019


District Magistrate,
Palwal.

प्रेषक

तहसीलदार
पलवल

सेवा में,

उपायुक्त महोदय
पलवल

क्रमांक २०३७ / ओ.के. दिनांक 21.11.2019

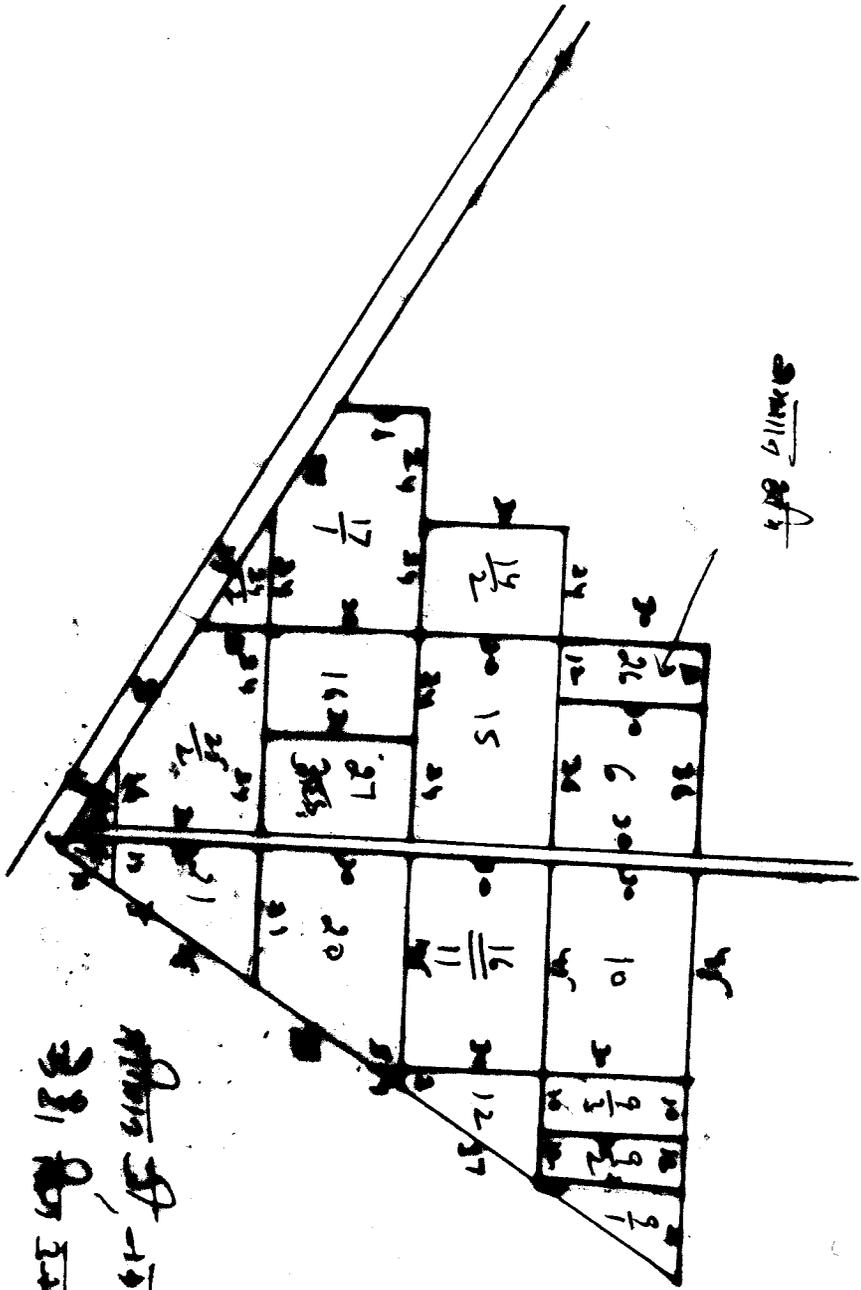
विषय:- मौजा मेघपुर में खसरा न० 27 जोहड व इसके चारो ओर कूडा करकट/डम्पिंग बारे।

उपरोक्त विषय पर हल्का पटवारी से ली गई रिपोर्ट अनुसार मौका पर खसरा न० 27 रकवा 4-0 गैर मुमकिन जोहड के रकवा पर चार दीवारी की हुई है तथा इसके अन्दर कोई कूडा करकट/डम्पिंग नहीं है। खसरा न० 27 गैर मुमकिन जोहड के चारो तरफ नगर परिषद पलवल के खसरा नम्बरान मुस्तील न० 16 कीला न० 9/3(1-13), 10(7-10), 11(7-10), 12(2-8), 19(0-1), 20(6-13), 21(3-15) व मुस्तील न० 17 कीला न० 6(6-0), 14/2(1-0), 15(8-0), 16(4-0), 17/1(5-1), 24/2(0-17), 25/2(6-9) व मुस्तील न० 20 कीला न० 5/2(0-7) व मुस्तील न० 21 कीला न० 1/1(0-11) कुल रकवा 61-15 में कूडा करकट डालकर डम्पिंग की हुई है। राजस्व रिकार्ड जमाबन्दी 2015-16 के अनुसार खानाकाशत में खसरा नम्बरान मुस्तील न० 16 कीला न० 9/3, 10, 11, 12, 20 गैर मुमकिन चारागाह तथा मुस्तील न० 16 कीला न० 19 व मुस्तील न० 17 कीला न० 6, 14/2, 15, 16, 17/1, 24/2, 25/2 गैर मुमकिन गैत व मुस्तील न० 20 कीला न० 5/2 व मुस्तील न० 21 कीला न० 1/1 चाही के रूप में दर्ज है। रिपोर्ट आपकी सेवा में आगामी कार्यवाही हेतु प्रेषित है।


तहसीलदार,
पलवल

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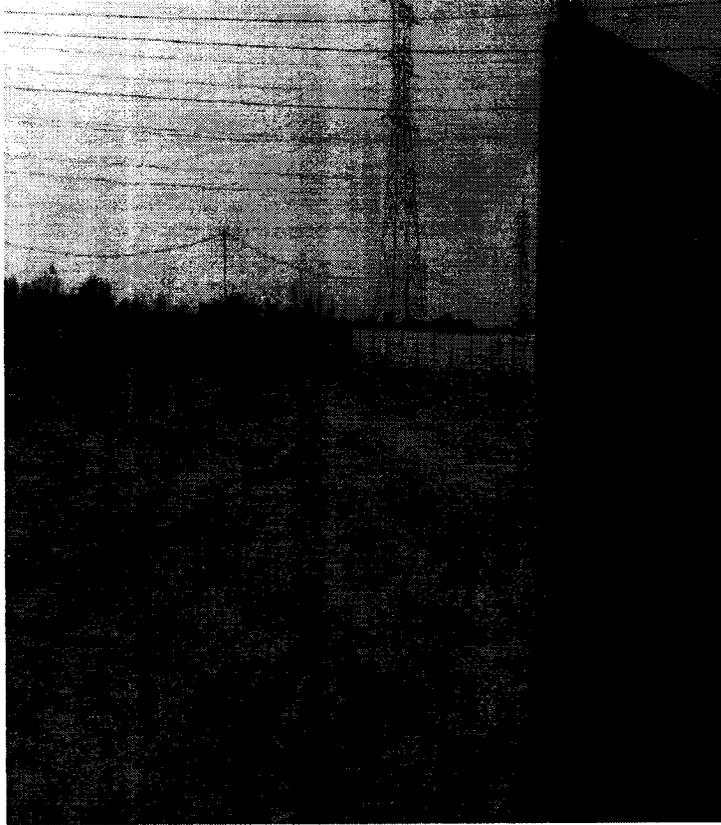
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Annexure-R-2

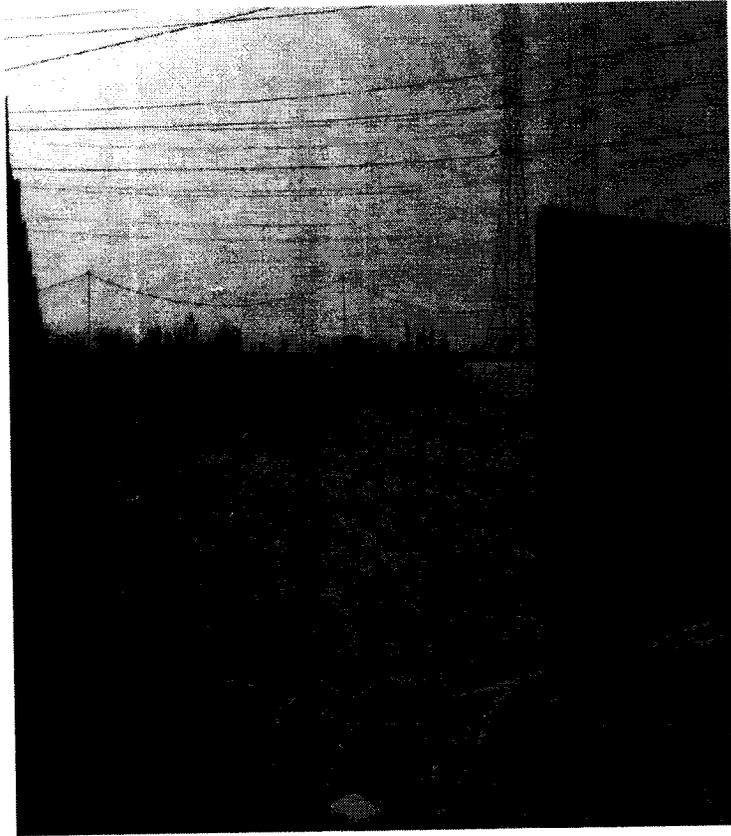


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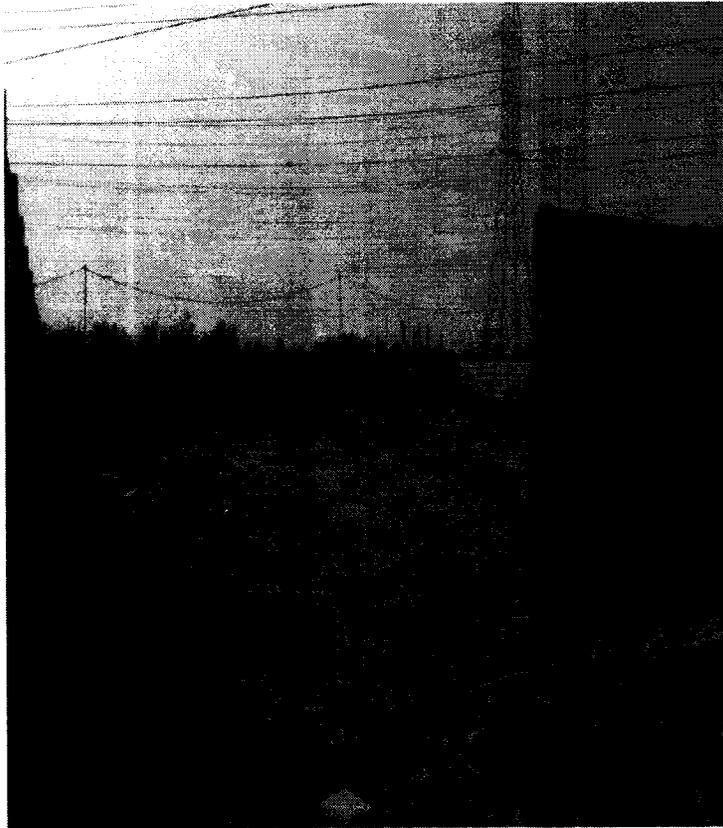


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Municipal Council, Palwal

सेवा में,

उपायुक्त महोदय,
पलवल।

क्रमांक:- 4504

दिनांक:- 26/11/19

विषय:-
यादी,

माननीय NGT के आदेश दिनांक 25.09.2019 के पालना बारे।

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 3425/एल0एफ0ए0 दिनांक 19.11.2019 की पालना में।

विषयाकित्त मामले मे आपकी सेवा मे अनुरोध सहित लिखा जाता है कि नगर परिषद पलवल सीमा क्षेत्र मे स्थित मेघपुर वार्ड न0 27 के खसरा न0/मु0न0 16 कीला न0 9/2 (2-2) गैर मुमकिन हड्डा रोडी, 9/2 (2-0) गै0मु0 चमडा उधोग, 10(7-10) गै0मु0 चारागाह, 11 (7-10) गै0मु0 चारागाह, 12 (2-8) गै0मु0 चारागाह, 19 (0-1) गै0मु0 गैत, 20 (6-13) गै0मु0 चारागाह, 21 (3-15) गै0मु0 गैत, 17//6 (6-0) गै0मु0 गैत, 4/2 (1-0) गै0मु0 गैत, 15 (8-0) गै0मु0 गैत, 16 (4-0) गै0मु0 गैत, 17/1 (5-1) गै0मु0 गैत, 24/2 (0-17) गै0मु0 गैत, 25/2 (6-9) गै0मु0 गैत, 20 कीला न0 5/2 (0-7) चाही, मु न0 21 किला न0 1/1 (0-11) चाही, खसरा न0 26 (2-0) गै0 मु0 शमशान भूमि व इस NGT केस से सम्बन्धित खसरा न0 27 (4-0) गै0 मु0 जोहड है। नगर परिषद पलवल द्वारा खसरा न0 27 (4-0) गै0 मु0 जोहड की Pre-Cast चार दिवारी की हुई है व इस जोहड पर किसी भी प्रकार का अतिक्रमण नही है एवं इस जोहड के रकबे मे किसी भी प्रकार का कूडा-कर्कट (Solid Waste) नही डाला जा रहा है।

मेघपुर डम्पींग साईड पर प्रतिदिन निकलने वाले Solid Waste एवं Legacy Waste के निस्तारण हेतु

Action Plan

नगर परिषद पलवल मे कुल 31 वार्ड है जिनकी कुल जनसंख्या 181254 है जिनसे प्रतिदिन लगभग 54 टन के हिसाब से Solid Waste निकलता है। नगर परिषद पलवल द्वारा शहर से निकलने वाले कचरे को अलग-अलग करके निस्तारण हेतु निम्नलिखित प्रक्रिया अपनाई जाएगी।

गीला कचरा:- नगर परिषद पलवल सीमा क्षेत्र मे प्रतिदिन निकलने वाले Municipal Solid Waste के गीले कचरे की Processing के लिये Decentralized Aerobic Method को अपनाया जाएगा। जिसके तहत नगर परिषद पलवल ने Aerobic Composting Pit बनाने हेतु टैण्डर दिनांक 21.11.2019 को आमिन्त्रत किये जा चुके है। (प्रति संलग्न

Annexure-A)



Horticulture Waste:- नगर परिषद पलवल सीमा क्षेत्र में स्थित पार्कों से निकलने वाले Horticulture Waste के निस्तारण हेतु सभी पार्कों में Aerobic Compost Pit बनाने के लिये टैण्डर दिनांक 21.11.2019 आमिन्त्रित किये गये हैं।
(प्रति संलग्न Annexure-B)

सूखा कचरा:- नगर परिषद पलवल सीमा क्षेत्र से प्रतिदिन निकलने वाले Municipal Solid Waste के सूखे कचरे को Segregate करने हेतु शहर में 3 MRF Center बनाने का कार्य आरम्भ करवा दिया गया है। उपरोक्त MRF Centers में Segregate किये गये सूखे कचरे को Re-Use /Re-Cycle किया जाएगा।

नगर परिषद पलवल सीमा क्षेत्र से प्रतिदिन निकलने वाले कुल कचरे से गीले कचरे के रूप में 50 प्रतिशत Aerobic Decentralized Compost के माध्यम से निस्तारण किया जाएगा एवं 35 प्रतिशत सूखे कचरे के रूप में MRF Center के माध्यम से Segregate किये गये कचरे को Re-Cycle/Re-Use करके निस्तारित किया जायेगा तथा शेष बचे Inert कचरे को डम्पींग साईड पर भेजा जाएगा, जिससे कि डम्पींग साईड पर जाने वाले कचरे की मात्रा बहुत कम हो जाएगी।

Legacy Waste:- नगर परिषद पलवल सीमा क्षेत्र में केवल एक ही डम्पींग स्टेशन उपलब्ध है जोकि वार्ड नं० 27 के गांव मेघपुर में स्थित है। जिसमें लगभग 9000 MT से अधिक Legacy Waste पड हुआ है। नगर परिषद पलवल द्वारा Dumping Site Development Work किया जा रहा है जिसके तहत डम्पींग साईड की चार दिवारी कराकर उस पर ट्रैक बनाये हुये हैं एवं प्रदूषण को कम करने हेतु 250 पेड लगाये जा चुके हैं। नगर परिषद पलवल द्वारा उपरोक्त डम्पींग स्टेशन पर पडे Legacy Waste के ऊपर समय-समय पर Nuisance को कम करने के लिये कीटनाशक दवाई का छिडकाव किया जा रहा है। इसके अतिरिक्त मिट्टी की परत द्वारा कैपिंग का कार्य किया जा रहा था। जिसको माननीय राष्ट्रीय हरीत प्राधिकरण, दिल्ली के आदेश क्रमांक OA 136 /2015 dated 09-08-2019 द्वारा बन्द किया जा चुका है। (प्रति संलग्न Annexure-E) उपरोक्त डम्पींग साईड का समय-समय पर मौका मुआयना बोर्ड ऑफ डाक्टरों द्वारा किया जाता है। वर्तमान में दिनांक 02.01.2019 को सिविल सर्जन, पलवल द्वारा गठित की गई कमेटी द्वारा मौका मुआयना किया गया था। (प्रति संलग्न Annexure-C) वर्तमान में नगर परिषद पलवल Legacy Waste एवं प्रतिदिन ले जाने वाले Municipal Solid Waste के निस्तारण के लिये एक Action Plan तैयार किया है। जिसके तहत Municipal Solid Legacy Waste का Bio-Remediation के माध्यम से निस्तारण किया



Municipal Council, Palwal



जाना है। जिसके लिये टैण्डर दिनांक 20.11.2019 में लगा दिया गया था। जिससे की डम्पींग साईड पर एकत्रित Legacy Waste का निस्तारण किया जा सके। (प्रति संलग्न Annexure-D) इस प्रकार से Legacy Waste को Bio-Remediation प्रक्रिया से निस्तारण कर दिया जाएगा।

इसके अतिरिक्त यह भी आप महोदय के संज्ञान में लाया जाता है कि नगर परिषद पलवल को Centralized Integrated Solid Waste Management Project पुन्हाना Cluster में शामिल किया गया है। जिसके टैण्डर की आनलाईन प्रक्रिया निदेशालय स्तर पर की जा रही है जोकि दिनांक 20.11.2019 को ओपन किये गये थे जिसके केवल 1 बिड प्राप्त होने के कारण निदेशालय द्वारा उक्त कार्य की आगामी कार्यवाही अमल में लाई जा रही है। उपरोक्त Centralized Integrated Solid Waste Management Cluster पुन्हाना का कार्य पूर्ण होने उपरान्त नगर परिषद पलवल से निकलने वाले Municipal Solid Waste को पुन्हाना क्लस्टर में पहुँचाया जाएगा। मेघपुर डम्पींग स्टेशन पर Municipal Solid Waste नहीं डाला जाएगा।

रिपोर्ट आपकी सेवा में आगामी कार्यवाही हेतु प्रेषित है।

कार्यकारी अधिकारी,
नगर परिषद पलवल।

(Annexure-A)

Compost Pit

ABSTRACT OF COST

Sr No	HSR ITEM No	DESCRIPTION OF ITEM	Quantity	RATE (Rs.)	UNIT	PREMIUM (%)	AMOUNT
1	6.6	Earth work in excavation in foundation	26235	11.08	Cum	425	1526089.95
2	10.38	C C 1:4:8 with s/Agg 20mm N/S In F And P.	2966.15	420.00	Cum	450	6851794.95
3	11.23	First class Brick Work laid in cement stone dust(from Crusher) mortar 1:5 in foundation and Plinth.	4912.38	427.70	Cum	600	14707187.95
4	15.6	12mm Thick C.P.1:5	6549.85	11.60	sqm	500	455869.28

Total
Add 5% contingencies

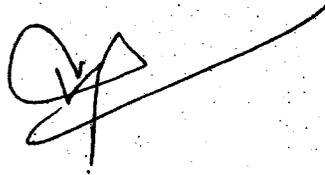
22014852.19
1100742.609
23115594.80
Rs 23.12 Lacs

Say

mail 18/11/19
Junior Engineer
Municipal Council, Palwal

18/11/2019
Municipal Engineer
Municipal Council, Palwal

E.E



MIS Reports

(Annexure - B)

Back

Tenders by Location

Tender List : Open Tender

Tenders by Organisation

Tenders by Classification

Tenders in Archive

Tenders Status

Cancelled/Retendered

Downloads

Debarment List

Announcements

Recognitions

Site compatibility



S.No	e-Published Date	Closing Date	Opening Date	Title and Ref.No./Tender ID	Organisation Chain
21.	21-Nov-2019 12:00 PM	27-Nov-2019 10:00 AM	29-Nov-2019 02:00 PM	[Providing and Laying 250mm id SW marked pipe for Sewer line near Tiju wala Mandir or Parsuram Colony Sohna road in MC Palwal (Unapproved area under NGT orders)] [21/NOV/2019] [2019_HRY_109667_1]	Haryana Government Urban Local Bodies MC Palwal
22.	21-Nov-2019 12:00 PM	27-Nov-2019 10:00 AM	29-Nov-2019 02:00 PM	[Providing and Laying 250mm id SW marked pipe for Sewer line in Poultry Farm in MC Palwal (Unapproved area under NGT orders)] [22/NOV/2019] [2019_HRY_109668_1]	Haryana Government Urban Local Bodies MC Palwal
23.	21-Nov-2019 12:00 PM	27-Nov-2019 10:00 AM	29-Nov-2019 02:00 PM	[Providing and Laying 250mm id SW marked pipe for Sewer line in New Bhatia Colony behind Meat Market in MC Palwal (Unapproved area under NGT orders)] [23/NOV/2019] [2019_HRY_109670_1]	Haryana Government Urban Local Bodies MC Palwal
24.	21-Nov-2019 12:00 PM	27-Nov-2019 10:00 AM	29-Nov-2019 02:00 PM	[Providing and Laying 250mm id SW marked pipe for Sewer line near /Opp. Baghel Choupal Dholagarh in MC Palwal (Unapproved area under NGT orders)] [24/NOV/2019] [2019_HRY_109672_1]	Haryana Government Urban Local Bodies MC Palwal
25.	21-Nov-2019 12:00 PM	27-Nov-2019 10:00 AM	29-Nov-2019 02:00 PM	[Providing and Laying 250mm id SW marked pipe for Sewer line in Ramgarh Kithwar in MC Palwal (Unapproved area under NGT orders)] [25/NOV/2019] [2019_HRY_109673_1]	Haryana Government Urban Local Bodies MC Palwal
26.	21-Nov-2019 12:00 PM	27-Nov-2019 10:00 AM	29-Nov-2019 02:00 PM	[Providing and Laying 250mm id SW marked pipe for Sewer line in Parkash Colony in MC Palwal (Unapproved area under NGT orders)] [26/NOV/2019] [2019_HRY_109675_1]	Haryana Government Urban Local Bodies MC Palwal
27.	21-Nov-2019 12:00 PM	27-Nov-2019 10:00 AM	29-Nov-2019 02:00 PM	[Providing and Laying 250mm id SW marked pipe for Sewer line Near or Opposite Church on Nuh road in MC Palwal (Unapproved area under NGT orders)] [27/NOV/2019] [2019_HRY_109677_1]	Haryana Government Urban Local Bodies MC Palwal
28.	21-Nov-2019 12:00 PM	27-Nov-2019 10:00 AM	29-Nov-2019 02:00 PM	[Providing and Laying 250mm id SW marked pipe for Sewer line near Jodhpur road in MC Palwal (Unapproved area under NGT orders)] [28/NOV/2019] [2019_HRY_109681_1]	Haryana Government Urban Local Bodies MC Palwal
29.	21-Nov-2019 12:00 PM	27-Nov-2019 10:00 AM	29-Nov-2019 02:00 PM	[Providing and Laying 250mm id SW marked pipe for Sewer line in Bhati Colony near Omaxe City in MC Palwal (Unapproved area under NGT orders)] [29/NOV/2019] [2019_HRY_109687_1]	Haryana Government Urban Local Bodies MC Palwal
30.	21-Nov-2019 12:00 PM	27-Nov-2019 10:00 AM	29-Nov-2019 02:00 PM	[Const. of Compost pits in Park of MC Palwal] [31/NOV/2019] [2019_HRY_109690_1]	Haryana Government Urban Local Bodies MC Palwal
31.	21-Nov-2019 12:00 PM	27-Nov-2019 10:00 AM	29-Nov-2019 02:00 PM	[Providing and Laying 250mm id SW marked pipe for Sewer line in front Paladium Hotel in MC Palwal (Unapproved area under NGT orders)] [16/NOV/2019] [2019_HRY_109657_1]	Haryana Government Urban Local Bodies MC Palwal
32.	21-Nov-2019 12:00 PM	27-Nov-2019 10:00 AM	29-Nov-2019 02:00 PM	[Providing and Laying 250mm id SW marked pipe for Sewer line Amar Colony in MC Palwal (Unapproved area under NGT orders)] [30/NOV/2019] [2019_HRY_109688_1]	Haryana Government Urban Local Bodies MC Palwal
33.	20-Nov-2019 09:20 AM	27-Nov-2019 05:00 PM	29-Nov-2019 03:00 PM	[Selection of Service Provider to work as Contractor for Bio-Remediation of Waste i.e Segregation and Processing of Waste, as per MSW Handling	Haryana Government Urban Local Bodies MC Palwal

Habitatlab

Beeg

Beeg Ravi

Palwal/NHM/2019/21

(Annexure - C)

JES, (Sr. Sdender)

03/01/19

TIE Parween Meghpur

Civil Surgeon
Palwal

Yogesh
2/1/19

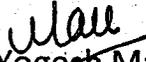
Subject:-Regarding Report of inspection of Dumping site by. Dr. Sanjay Sharma and Dr. Yogesh Malik.

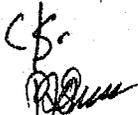
A. Board of two doctors was constituted by Civil Surgeon Palwal on 02/01/2019 in response to letter No:-6062/MC Palwal Received from municipal council Palwal for inspection of Dumping site in Vill-Meghpur.

The board had two doctors namely Dr. Sanjay Sharma and Dr. Yogesh Malik. Inspection by team was done on dated-02/01/2019 and found the following:-

1. Dumping site was covered with sand
2. No Residential or commercial site near Dumping site.
3. Bad Stench was emanating from the garbage dumping site. But not found harmful to residents of nearby Villages.
4. The pond near dumping site was covered with boundary wall and no garbage found in pond.
5. Very few fleas were swarming at garbage on dumping site.


Dr. Sanjay Sharma
Medical Officer
CH Palwal


Dr. Yogesh Malik
Medical Officer
CHC Dudhola


Civil Surgeon
Palwal

(Annexure - D)

Office of the Municipal Council, Palwal

TENDER NOTICE

The online e-tenders are invited on behalf of Municipal Council , Palwal from the eligible experienced contractors / Agency /Organization for the work of "Bio-Remediation of Waste " I.e "Processing of Legacy Waste at trenching ground as per MSW Handling Rules 2016, in Palwal Municipal Council. The schedule of Dates for E-Tendering is as under :-

Sr.N	Activity	Date	Time
1.	Date of Tender published on http://etenders.hry.nic.in and	19.11.2019	17:00 Hrs.
2.	Bid Document Download / Sale start date	18.11.2019	17:00 Hrs.
3.	Bid Submission Closing Date (Technical as well as Financial)	27.11.2019	17:00 Hrs.
4.	Bid Document Submission date.	28.11.2019	13:00 Hrs.
5.	Bid opening Date	29.11.2019	15:00 Hrs.

The Municipal Council, Palwal , EO reserve the right to reject any tender without assigning any reason.

Other information can be obtained from the Council Office during office hours.

--do--
Executive Officer
Municipal Council, Palwal

(Annexure - E)

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 136/2015
&
Original Application No. No. 06/2017.

Nagar Palika Parishad, Vrindavan & Ors.

Applicant(s)

Versus

Madhumangal Shukla & Ors.

Respondent(s)

(Report filed in O.A. No.136/2015)

Date of hearing: 09.08.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Rahul Chaudhary, Ms. Meera Gopal,
Advocates in O.A No. 136/2015

For Respondent (s): Mr. Pradeep .Misra, Mr. Daleep Dhyani,
Advocates for UPPCB
Mr. S.K Bhattacharya, Advocate for Nagar Nigam
Parishd, Vrindavan

ORDER

1. Compliance of orders of this Tribunal dated 11.05.2016, 23.08.2016 and 03.07.2017 directing the Nagar Nigam, Vridavan to take steps for enforcement of Municipal Solid Waste Management Rules, 2016 to deal with the problem of unregulated dumping of municipal solid waste on the flood plain area of the River Yamuna and clearing the legacy waste site which was an environmental hazard is the question for consideration.

2. By order dated 22.04.2019, the Tribunal constituted a joint Committee comprising the representatives of the Central Pollution Control Board (CPCB), State Pollution Control Board (State PCB) and Nagar Palika Parishad, Vrindavan to furnish a factual and action taken report in terms of compliance. The report filed on 06.08.2019 by the CPCB shows that no adequate progress has been made for segregation and storage of recyclable waste (plastic, glass etc). The MSW site has not been developed scientifically. No proper arrangement for leachate collection and treatment is provided. The size of the dumping ground was inadequate as 4 of the 5 pits were filled without scientific bioremediation. No work has been initiated to develop a site at Mant Road. No departmental action has been taken against the erring officers and staff.
3. Learned counsel for the Nagar Palika Parishad submitted that four pits have been filled and are to be capped. Doing so will not be consistent with the mandate of law which requires bio-mining to avoid leachate. The matter has also been dealt with by this Tribunal vide order dated 17.07.2019 in O.A. No. 519/2019, News item published in "The Times of India" Authored by Jasjeev Gandhiok & Paras Singh Titled "Below mountains of trash lie poison lakes". The action needs to be taken in terms of the said order.
4. There is no explanation why the Secretary, Urban Development has not complied with the order with regard to taking action against the erring officers.

5. In view of the consistent failure of the Nagar Palika Parishad, Vrindavan and also the Secretary, Urban Development, it will be appropriate that the Chief Secretary, Uttar Pradesh looks into the matter and ensures compliance. The Nagar Palika Parishad, Vrindavan may furnish a performance guarantee in the sum of Rs. 10 lakhs to the satisfaction of the CPCB undertaking to comply with the order of this Tribunal within three months failing which the amount will be forfeited and used for restoration of the environment. The amount deposited with this Tribunal towards the cost be remitted to the CPCB for being utilised for restoration of the environment.

6. The Chief Secretary, Uttar Pradesh may furnish a report by 30.11.2019 by email at judicial-ngt@gov.in.

7. A copy of this order be sent to the Chief Secretary, Uttar Pradesh by email.

List for further consideration on 18.12.2019.

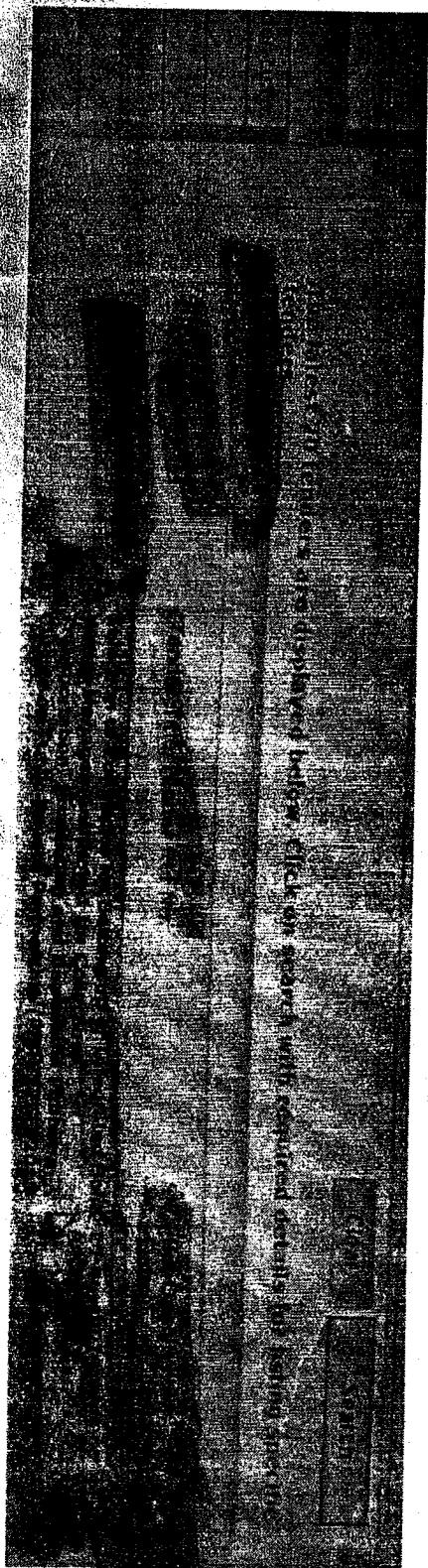
Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

August 09, 2019
Original Application No. 136/2015
& Original Application No. No. 06/2017
AK



108 RSA-2587-2018 (O&M)

MUNICIPAL COUNCIL PALWAL VS GIRRAJ SINGH & ANR

Present: Mr. Jagdish Manchanda, Advocate
for the appellant

CM No. 6885-C of 2019

Heard.

Allowed as prayed for. Annexures A-3 and A-4 are taken on record, subject to just exceptions but it would not amount to allowing application for additional evidence.

Disposed of accordingly.

Main case

Counsel for the appellant inter alia contends that suit filed by respondents-plaintiffs was dismissed by the trial court but the Appellate Court allowed the appeal in view of its findings recorded in paras 17 and 18 of the judgment. It is argued that it is never the case of the respondents-plaintiffs that the appellant is using part of khasra No. 27 for the purpose of dumping ground. On the contrary, plea of the respondents is that the appellant is throwing garbage in khasra No. 17/1, 16 and 24/2 adjoining to land of johar stated to be in khasra No. 27.

Notice of motion for 25.9.2019.

In the meantime, operation of the judgment passed by the Court in Appeal shall be kept in abeyance.

(Rekha Mittal)
Judge

20.5.2019
PARAMJIT

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O. A. No. OF 2019

U/S 18(1) R/W SEC 14, & 15 OF
N.G.T ACT, 2010

IN THE MATTER OF

DHARAM CHAND

....APPLICANT

Versus

STATE OF HARYANA & ORS.

...RESPONDENTS

INDEX

S. No.	Particular	Pages
1.	Application on behalf of the Applicant with Affidavit & Vakalatnama.	1-27
2.	The True Copy of the Revenue Record is annexed herewith and marked as ANNEXURE A-1.	28-29
3.	The earlier photographs showing the pond surrounded by several trees and plants are annexed herewith and marked as ANNEXURE A-2.	30
4.	The Photographs showing Respondent No. 4 i.e. Nagar Parishad Palwal dumping the garbage into the pond are annexed herewith and marked as ANNEXURE A-3.	31-32

5.	The Photographs showing the Respondent No. 4 draining out the water of the pond are annexed herewith and marked as ANNEXURE A-4.	33
6.	The Photographs showing the pond filled up with the sand are annexed herewith and marked as ANNEXURE A-5.	34
7.	The recent Photographs showing the pond converted into a dumping zone are annexed herewith and marked as ANNEXURE A-6.	35
8.	The True Copy of the Order dated 03/08/2018 is annexed herewith and marked as ANNEXURE A-7.	36-38
9.	The True Copy of the letter dated 15.01.2019 sent to District Collector Palwal alongwith postal receipt are annexed herewith and marked as ANNEXURE A-8.(Colly)	39-41

New Delhi

2/3 Dated/02/2019

FILED BY

Mansi
S.A. ZAIDI & MANSI CHAHAL
ADVOCATES
CHAMBER NO- 7, TRISHUL TOWER,
KAUSHAMBHI, GHAZIABAD U.P
(M): 9868369914

SYNOPSIS AND LIST OF DATES

The issue raised in this petition is in regard to the encroachment made on the pond situated in village Meghpur, Tehsil and District Palwal, Haryana. The Applicant i.e. Mr. Dharam Chand S /o Shri Harlal is the resident of the said village where the encroachment is being made by the Nagar Parishad Palwal, Haryana. The pond was in existence since year 1956-57 and was also recorded in the Revenue Records of the District Palwal, Haryana.

The Pond was used by the villagers to take bath in summers, by the animals that used to feed themselves by drinking the water of this pond. The migrating birds also used to come to this pond. The water level of the village was also maintained due to the pond.

The Nagar Parishad Palwal started encroaching the pond situated in village Meghpur since the month of September, 2018 so as to convert it into a dumping zone. The Nagar Parishad Palwal started dumping the garbage and municipal solid waste into the pond. They also drained out

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the water of the pond with the help of the pipes. This activity of the Nagar Parishad Palwal has caused a huge damage to the natural resource and a loss to the environment too.

The dumping of the garbage in the village has also contributed too many deadly diseases which were carried by the way of flies, mosquitoes and other insects. The villagers are now suffered from many deadly diseases like malaria, chickenguniya, typhoid etc. due to the dumping zone made by the Nagar Parishad Palwal.

The applicant along with the other villagers when came to know about the encroachment done on the pond by the Nagar Parishad Palwal, they tried to stop the Nagar Parishad from encroaching the pond, but they continued to dump the garbage and filling it with sand so as to convert it into the dumping zone.

That the Hon'ble National Green Tribunal in an identical matter titled as **Pawan Kumar vs. State of Haryana & Ors.** in O.A. No. 129/2017 on 3/08/2018 passed the order

to remove the encroachment immediately which is reproduced as under:-

“Any encroachments which are there in the area of the pond, the same shall be removed immediately”

The applicant, in reference to this order, along with other villagers many times visited the office of the government authorities and requested them to stop the encroachment on the only left pond in their village but no paid heed to the applicant. The applicant also wrote several representations to many government officials but till date no action or no reply has been given by any of the government authorities.

The applicant is trying his level best to restore that pond into its original position for the sake of the villagers and for the environment too but no action has been taken yet by any of the government officials or any of the authorities.

The Applicant is left with no other remedy except to approach this Hon'ble tribunal for the restoration for the

pond to its original position situated in village Meghpur, Tehsil and District Palwal, Haryana.

The list of dated in chronological order is reproduced herein as under:-

1956-57: The pond came into existence as per the revenue records of the District & Tehsil Palwal.

03.08.2018: That the Hon'ble National Green Tribunal passed an identical order in a matter titled as Pawan Kumar vs. State of Haryana & Ors. in O.A. No. 129/2017 on 3/08/2018.

15.09.2018: That on 15th September, 2018, the Nagar Parishad Palwal started encroaching the pond situated in village Meghpur so as to convert it into a dumping zone. They started throwing the garbage and MSW into the pond thus polluting it at large.

15.01.2018: That on 15.01.2019, the applicant sent the representation to District Collector Palwal, in regard to the illegal encroachment upon the Pond but till date no reply has been received by the applicant.

...../02/2019: Hence present application

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O. A. No. OF 2019

U/S 18(1) R/W SEC 14, & 15 OF
N.G.T ACT, 2010

IN THE MATTER OF

DHARAM CHAND
S/o Shri Harlal
R/o Village Meghpur
Distt. & Tehsil Palwal,
Haryana: - 121002

....APPLICANT

Versus

1. STATE OF HARYANA
Through its Chief Secretary
4th Floor, Haryana Civil Secretariat
Sec-1, Chandigarh: - 160001
2. HARYANA STATE POLLUTION CONTROL
BOARD
Through its Member Secretary
Sector 5, Panchkula
Haryana: - 134113
3. DEPUTY COMMISSIONER
Palwal Division
Mini Secretariat, Palwal
Haryana: - 121002
4. NAGAR PARISHAD PALWAL
Through its Municipal Commissioner
Committee Chowk, Palwal
Haryana:- 121002

...RESPONDENTS

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APPLICATION ON BEHALF OF THE
APPLICANT WITH AFFIDAVIT

TO,

THE HON'BLE CHAIRPERSON
AND HIS OTHER COMPANION JUDGES OF
THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

MOST RESPECTFULLY SHOWETH:

1. That the Address of the Applicant as given above is for the service of notice of the Application/Replies/Rejoinders etc. and that of their Representatives is Chamber No-7, Trishul Tower, Kaushambi, Ghaziabad, U.P.
2. That the Address of the Respondents as given above is for the service of notice of the application.
3. That the present application is being filed under Section 14 & 15 of the National Green Tribunal Act, 2010 which also includes a prayer for seeking appropriate order/s from this Hon'ble Tribunal for the protection and restitution of environment.

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4. That the Applicant Mr. Dharam Chand S/o Shri Harlal is a resident of Ward No. 27, Village Meghpur, Distt. & Tehsil Palwal, Haryana. It is respectfully mentioned that the applicant is an environment concerned person who is filing the present application for the preservation and restoration of the environment and its natural resources.

5. That the issue raised in this petition is with regard to the encroachment made on the pond by Respondent No. 4 i.e. Nagar Parishad Palwal, in the applicant's village i.e. village Meghpur, Haryana since 15th September, 2018.

6. That in the applicant's village, there was only one Pond which was in existence since year 1956-57 in Khasra No-27(Johad), Rakba 4-0 situated at Village Meghpur, Distt. & Tehsil Palwal, Haryana. The Pond was also recorded in the Revenue Records of Tehsil & District Palwal.

The True Copy of the Revenue Record is annexed herewith and marked as ANNEXURE A-1.

7. That the Pond earlier was surrounded by the natural vegetation and natural resources. There were numerous no. of big plants and trees all around the pond which were increasing the beauty of the aforesaid pond.
8. That there were different types of fishes found in the ponds and also the migrating birds used come to the ponds. That the whole pond was equipped with the aquatic life and the natural vegetation too.
9. That the pond was also used by the villagers and children for taking bath during summers. It is further mentioned that the animals also feed themselves by drinking the water of that pond.

The earlier photographs showing the pond surrounded by several trees and plants are annexed herewith and marked as ANNEXURE A-2.

10. That due to that pond the water level was also maintained in the village.

11. That the Respondent No. 4 i.e. Nagar Parishad Palwal has illegally encroached the pond by making it a dumping zone. It is further humbly submitted that the Respondent No. 4 i.e. Nagar Parishad Palwal has totally destroyed and damaged the pond by dumping the garbage and municipal solid waste into that pond. The Respondent No. 4 with the help of the tractors and auto trippers regularly dump the garbage into that pond in order to convert that pond into a dumping station.

The Photographs showing Respondent No. 4 i.e. Nagar Parishad Palwal dumping the garbage into the pond are annexed herewith and marked as ANNEXURE A-3.

12. That the Respondent No. 4 i.e. Nagar Parishad Palwal with the help of the pipes drained out the water of the pond as they wanted to convert the only pond left in village Meghpur, Tehsil and District

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Palwal, into a dumping zone in order to dump the garbage collected from the surrounding areas.

The Photographs showing the Respondent No. 4 draining out the water of the pond are annexed herewith and marked as ANNEXURE A-4.

13. That the Respondent No. 4 has also filled up the pond by putting sand into it with the help of the JCB machines. It is further humbly submitted that the Respondent No. 4 has largely contributed to the land pollution and damaging of a natural resource thus causing a huge loss to the environment.

The Photographs showing the pond filled up with the sand are annexed herewith and marked as ANNEXURE A-5.

14. That the Respondent No. 4 has now completely destroyed the pond and covered it with the sand and made it a dumping zone. The Respondent No. 4 now uses this pond as a dumping zone to dump the garbage and municipal solid waste collected from the surrounding areas.

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It is further respectfully submitted by the applicant that there was only one pond in village Meghpur since last 1956-57, which has also been finished by the Respondent No. 4 i.e. Nagar Palika Parishad which is not only a loss to the environment but also to the environment.

The recent Photographs showing the pond converted into a dumping zone are annexed herewith and marked as ANNEXURE A-6.

15. That the Respondent No. 4 has illegally encroached upon the pond by filling it up with the garbage, MSW and sand just to convert into a dumping zone.

This shows the conduct of the Respondent No. 4 that the Respondent No. 4 does not have any care for the natural resources or for the environment, and thus it has destroyed the pond for just to make it a dumping zone.

16. That when the applicant came to know about that illegal encroachment of the pond by the Respondent No. 4, he tried to stop them so as to preserve the

pond and the natural beauty of the village but the Respondent No. 4 denied to stop the encroachment and continued to dump the garbage and MSW into that pond.

17. That the applicant many visited the Office of the Respondent No. 1, 2 & 3 and informed them about the illegal encroachment by the Nagar Parishad Palwal but no action was taken by the Respondents authorities to stop the Respondent no. 4 from destroying that pond and its beauty.
18. That the Respondent No. 4 has caused huge land pollution in village Meghpur and has also destroyed the natural beauty of the village which has caused a huge loss to the villagers as well as to the environment also.
19. That the Respondent No. 4 without the permission of any competent authority had also cut down the trees. It is pertinent to mention here that by doing that activity, the Respondent No. 4 has caused a huge

threat to the environment and also destroyed and damaged the natural vegetation illegally.

20. That the Respondent No. 4 who does not had any knowledge about the nature has damaged the natural resources by encroaching it illegally just for converting it into a dumping zone. The Respondent No. 4 is unaware of the consequences of causing damage and destroyed the environment and the natural vegetation.

21. That the Respondent No. 4 has changed the nature of that pond and has also caused harm to the villagers and to the natural resources too.

22. That the Respondent No. 4 had disturbed the ecosystem and the aquatic life and the natural resources for constructing the dumping zone by destroying the pond completely. The Respondent No. 4 has made the dumping zone on that land where there was a pond by illegally by filling it up by the

garbage and municipal solid waste into it and polluted it at large.

23. That the Local Officers were also aware of that illegal activity done by the Respondent No. 4 in the village but they didn't took any action in this regard for stopping them as they were also a party to that for damaging the pond and constructing dumping zone on that.

24. That in an identical matter titled as **Pawan Kumar vs. State of Haryana & Ors. in O.A. No. 129/2017** on 3/08/2018 passed by this Hon'ble Tribunal is reproduced here:-

"Any encroachments which are there in the area of the pond, the same shall be removed immediately"

The True Copy of the Order dated 03/08/2018 is annexed herewith and marked as **ANNEXURE**

A-7.

25. That Hon'ble Supreme Court in Civil Appeal No. 1132/2011 titled as **Jagpal Singh & Ors. Vs. State**

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of Punjab & ors. States that- *"directed all States Governments that no pond should be allotted to be encroach upon by anybody and if encroached they must be removed."*

26. That this Hon'ble Tribunal in O.A. No. 177/2013 titled as U.P State Industrial Development Corporation Vs. Chief Secretary & ors. in Order dated 15th September, 2015 quoted that- *"Stated that no ponds should be encroached upon and no unauthorized construction should be done if done should be removed"*.
27. That the applicant also sent many representations to the competent authorities in regard to illegal encroachment done by the Respondent no. 4 but till date no action has been taken, nor has any reply been given by any of the government authorities in this regard.
28. That on 15.01.2019, the applicant again sent the representation to District Collector Palwal, in regard

to the illegal encroachment upon the Pond but till date no reply has been received by the applicant.

The True Copy of the letter dated 15.01.2019 sent to District Collector Palwal is annexed herewith and marked as ANNEXURE A-8.

29. That the applicant is being aggrieved by the Respondents Authorities No. 1 - 3 for not taken any action against the illegal encroachment and is challenging Respondent No. 4 for damaging the pond situate in village Meghpur, Tehsil and District Palwal, Haryana.
30. That the dumping of the garbage in the village has also contributed too many deadly diseases which were carried by the way of flies, mosquitoes and other insects. The villagers are now suffered from many deadly diseases like malaria, chickenguniya, typhoid etc. due to the dumping zone made by the Nagar Parishad Palwal.

31. That the applicant has no other alternative efficacious speedy remedy except to approach this Hon'ble Tribunal.
32. That the present application is being made bonafide in the interest of justice.

GROUNDS

- A. Because the issue raised in this petition is with regard to the encroachment made on the pond by Respondent No. 4 i.e. Nagar Parishad Palwal, in the applicant's village i.e. village Meghpur, Haryana.
- B. Because in the applicant's village, there was only one Pond which was in existence since year 1956-57 in Khasra No-27(Johad), Rakba 4-0 situated at Village Meghpur, Distt. & Tehsil Palwal, Haryana. The pond was also recorded in the revenue records of Tehsil & District Palwal.
- C. Because the Respondent No. 4 i.e. Nagar Parishad Palwal has illegally encroached the pond by making

it a dumping zone. It is further humbly submitted that the Respondent No. 4 i.e. Nagar Parishad Palwal has totally destroyed and damaged the pond by dumping the garbage and municipal solid waste into that pond. The Respondent No. 4 with the help of the tractors and auto trippers regularly dump the garbage into that pond in order to convert that pond into a dumping station.

D. Because the Respondent No. 4 i.e. Nagar Parishad Palwal with the help of the pipes drained out the water of the pond as they wanted to convert the only pond left in village Meghpur, Tehsil and District Palwal, into a dumping zone in order to dump the garbage collected from the surrounding areas.

E. Because the Respondent No. 4 has caused huge land pollution in village Meghpur and has also destroyed the natural beauty of the village which has caused a huge loss to the villagers as well as to the environment also.

F. Because the Respondent No. 4 without the permission from any competent authority had also cut down the trees. It is pertinent to mention here that by doing that activity, the Respondent No. 4 has caused a huge threat to the environment and also destroyed and damaged the natural vegetation illegally.

G. Because the applicant also sent many representation to the competent authorities in regard to illegal encroachment done by the Respondent no. 4 but till date no action has been taken, nor any reply has been given by any of the government authorities in this regard.

H. Because the applicant has no other alternative efficacious speedy remedy except to approach this Hon'ble Tribunal.

I. Because the present application is being made bonafide in interest of justice.

LIMITATION

It is respectfully submitted:-

That the present application is being filed within 6 months on which cause of action arose, i.e., the Respondent No. 4 i.e. Nagar Parishad Palwal started the encroachment on the pond since 15th September 2018, therefore the application is within the Limitation as per Section 14(3) NGT Act, 2010.

PRAYER

In view of the aforesaid facts and circumstances it is prayed that this Hon'ble Tribunal may graciously be pleased to:-

- a. Direct the Respondent Nos. 1 to 3 to take immediate action against Respondent No. 4.
- b. Direct the Respondent No. 4 to remove the encroachment done on the pond immediately and to restore the pond to its original position.

c. Direct the Respondent no. 4 to pay environmental compensation for destroying and damaging environment.

d. To pass any further order/s that may be deemed necessary and fit on the facts and circumstances of the aforesaid case.

New Delhi
Dated..../02/2019

APPLICANT

Through

Mansi
S.A. ZAIDI & MANSI CHAHAL
ADVOCATES

Item No. 03

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.348/2019

Dharam Chand

Applicant(s)

Versus

State of Haryana &Ors.

Respondent(s)

Date of hearing: 01.05.2019

CORAM:**HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

For Applicant(s):

Ms. Mansi Chahal and Mr. Kapil Sagar, Advocates

For Respondent(s):

Mr. Rahul Khurana, Advocate for Mr. Anil Grover, AAG for R-1 to 4 with Mr. Kishan Gopal, JE, MC Palwal,

ORDER

The Learned Counsel for the respondent has at the very outset submitted that the issue raised in the present original application is squarely covered by the orders passed in original application no. 96/2017 on 19.04.2018 and 29.08.2018.

The Learned Counsel for the applicant has also sought instructions in this regard and does not object to the aforesaid statement made by the respondent.

Therefore, the original application no. 348/2019 is decided on the self-same reason given in the case of SND Public School Palwal (96/2017).

Consequently, original application (348/2019) is disposed of, with no order as to cost.

Raghuvendra S. Rathore, JM

Dr. Satyawan Singh Garbyal, EM

May 01, 2019
JG



	<p>Item No. 21 August 29, 2018</p>	<p>.....,EM (Dr. Satyawan Singh Garbyal)</p>
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